

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**
- 4. Shri A.H. Jung, Member**

Petition No.38/2001

**In the matter of**

Generation Tariff for Rihand STPS in Northern Region for the period from 1.4.2001 to 31.3.2004.

**And in the matter of**

National Thermal Power Corporation Ltd.

**...Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd., Lucknow
2. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
3. Delhi Vidyut Board, New Delhi
4. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
5. Punjab State Electricity Board, Patiala
6. Himachal Pradesh State Electricity Board, Shimla
7. Power Development Department, Govt. of J&K, Srinagar
8. Power Dept., Union Territory of Chandigarh, Chandigarh.... **Respondents**

**Petition No.151/2004**

**In the matter of**

Approval of tariff of Rihand Super Thermal Power Station (1000 MW) for the period from 1.4.2004 to 31.3.2009.

**And in the matter of**

National Thermal Power Corporation Ltd

**.... Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd., Lucknow
2. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
3. Ajmer Vidyut Vitran Nigam Ltd., Ajmer
4. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur
5. Delhi Transco Ltd., New Delhi
6. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Deptt., Govt. of J&K, Srinagar
10. Power Deptt., Union Territory of Chandigarh, Chandigarh
11. Uttranachal Power Corporation Ltd., Dehradun .... **Respondents**

The following were present:

1. Shri M.G. Ramachandran, Advocate, NTPC
2. Shri V.B.K. Jain, NTPC
3. Shri I.J. Kapoor, NTPC
4. Shri S.K. Samui, SM(Comml.), NTPC
5. Shri Balaji Dubey, Sr. Law Officer, NTPC
6. Shri A.K. Juneja, DGM (C), NTPC
7. Shri S.K. Mandal, NTPC
8. Shri K.Gajendran, NTPC
9. Shri M. Saxena, NTPC
10. Shri M. Sareen, NTPC
11. Shri K.K. Mittal, Addl SE(ISP), RVPN
12. Shri T.K. Srivastava, UPPCL

**ORDER**  
**(DATE OF HEARING 30.3.2006)**

In our order dated 3.3.2006, we had asked the parties to file affidavits spelling out their views on the capital cost to be considered for the purpose of fixation of tariff. Affidavits have been filed on behalf of the petitioner and the first respondent in both these cases. The representatives of RRVPNL and PSEB (second and fifth respondent in Petition No.38/2001 respectively) also sought to file their affidavits. Accordingly, renotify both these petitions to 13.4.2006.

Sd/-  
**(A.H.JUNG)**  
**MEMBER**

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRPERSON**

New Delhi dated the 30<sup>th</sup> March 2006